

ORDER DATED 29-01-2004.

Despite orders dated 4.2.2002, 6.3.2002 and 19.1.2004, Applicant's side has taken no step to file requisites/postages for issuance of fresh notice on certain Respondents. Today nobody is also present on behalf of the Applicant. However, Mr. J. K. Nayak, learned Additional Standing Counsel for the Respondents is present.

Unless steps are taken by the Applicant/Applicant's counsel by 27.2.2004 this O.A. shall stand dismissed without any further reference to the Bench.

Send copies of this peremptory order and copies of the orders dated 4.2.2002, 6.3.2002 and 19.1.2004 to the Applicant in the address given in the O.A. so that he can take step by 27.2.2004. Hand over copies of this order to learned Additional Standing Counsel for the Respondents.

*S. S. S. S. S.*  
Member (Judicial)

*M. T. J.*  
Member (Admin.)

Copy of 2 court may  
be desired to be  
conveyed to him.

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20.2.04.

*S. S. S. S. S.*